

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-104

IB-776/ND/2022
New IA/2220/2024

IN THE MATTER OF:

Chants Events and Promotions Pvt. Ltd.

....Applicant

Vs.

Heaven Ahead Voyage Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 08.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2220/2024:-

This is an application filed under Section 12(2) of the IBC read with Regulation 40 of the IBBI (IRP) for CP Regulations, 2016 seeking extension of the CIRP period beyond 180 days. Heard the submissions made by Ld. Counsel on behalf of Resolution Professional. It is noticed that the CoC in its 6th meeting held on 26.04.2024 by 100% voting passed a resolution for seeking 30 days extension for completion of CIRP period. Keeping in view the facts and circumstances of the case, 30 days extension beyond 180 days w.e.f. 27.04.2024 is granted for completion of the CIRP process. Resolution Professional is directed to complete the CIRP process within the extended period. With these observations, the present application i.e. New IA/2220/2024 is **disposed off**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)